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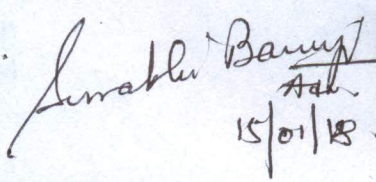
**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

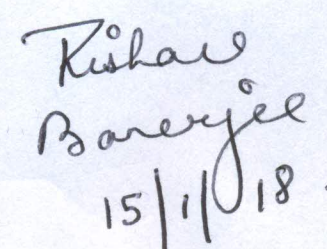
C.P No.405/KB/2017

**Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh  
2. Hon'ble Member (J) Shri Jinan K.R**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 15<sup>th</sup> January 2018, 10.30 A.M**

Name of the Company	Kishore kejiwal & Anr-Vs-Gold Silver Arts Pvt Ltd & Ors		
Under Section	241/242		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. Ratnaulko Banerjee, Svr. Advocate 2. Sakhya Sen, Advocate 3. Surabhi Banerjee, Advocate 4. Sumit Gupta, Advocate	}	for the petitioners.	 Surabhi Banerjee Adv. 15/01/18.
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1. Jishnu Choudhury, Adv 2. Rishav Banerjee, Adv 3. S.G. Mukherjee, Adv	}	for the Respondent	 Rishav Banerjee 15/1/18.
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**ORDER**

Ld. Counsel for the petitioners and the respondents is present.

Ld. Counsel for the petitioner has submitted that he has filed the rejoinder but was not complete. He wants to withdraw the earlier rejoinder and file a fresh rejoinder in instead of the earlier rejoinder. Withdrawal is not permitted. However, petitioner may file additional rejoinder which may be served on the opposite parties.



Pleadings are complete. Both the parties are directed to file their written submissions within 3 weeks with a copy in advance to the opposite parties.

List it on 15/02/2018 along with all pending applications. Interim order passed earlier shall remain effective till next date of hearing.

(Jinan K.R.)  
Member (J)

(V.P.Singh)  
Member (J)